DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I also associate myself with the Special Mention made by Shri John Brittas.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the Special Mention made by Shri John Brittas.

DR. V. SIVADASAN (Kerala): Sir, I also associate myself with the Special Mention made by Shri John Brittas.

SHRI BINOY VISWAM (Kerala): Sir, I also associate myself with the Special Mention made by Shri John Brittas.

SHRI JOSE K. MANI (Kerala): Sir, I also associate myself with the Special Mention made by Shri John Brittas.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the Special Mention made by Shri John Brittas.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the Special Mention made by Shri John Brittas.

MR. CHAIRMAN: Regarding the Special Mentions, whatever is given in the notice should be read. I am repeating again for the convenience of the Members who have not understood it. Now, Shri Vijayasai Reddy. Shri Reddy, this issue was raised by Members in Zero Hour. Whatever additional points you want to say, you can mention it now.

Need to accommodate medical students returning from Ukraine in Indian Medical Universities

SHRI V. VIJAYASAI REDDY (Andhra Pradesh): Sir, at the outset, I applaud the Government's initiative to evacuate stranded Indians from war-torn Ukraine, but it is concerning that more than 20,000 of these Indians are students pursuing medical education in Ukraine and in the light of the ongoing conflict, the fate of their education hangs in balance. Apart from the trauma of escaping war-like conditions, these students are facing the agony of disruption in their medical careers. The situation in Ukraine continues to remain unsafe with no certainty of normalcy in the near future

and hence, Indian students cannot be expected to return to Ukraine to resume their studies. In such unprecedented circumstances, immediate steps should be taken on humanitarian grounds to accommodate such students within Indian medical universities as an exceptional case. When an ongoing medical college in India is shut down, we have a proper procedure through which students are appropriately dispersed into other medical schools in India. A special transfer procedure, along similar lines, can also be formulated for medical students returning from Ukraine on a temporary basis until it becomes safe for them to return to Ukraine. Therefore, I urge upon the Government to be sympathetic to the plight of these students and to take all necessary measures for protecting their future by enabling seamless continuance of their studies in Indian medical colleges. Thank you, Sir.

SHRI ELAMARAM KAREEM (Kerala): Sir, I associate myself with the Special Mention made by Shri V. Vijayasai Reddy.

DR. FAUZIA KHAN (Maharashtra): Sir, I associate myself with the Special Mention made by Shri V. Vijayasai Reddy.

SHRI T. K. S. ELANGOVAN (Tamil Nadu): Sir, I associate myself with the Special Mention made by Shri V. Vijayasai Reddy.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I also associate myself with the Special Mention made by Shri V. Vijayasai Reddy.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the Special Mention made by Shri V. Vijayasai Reddy.

DR. V. SIVADASAN (Kerala): Sir, I also associate myself with the Special Mention made by Shri V. Vijayasai Reddy.

SHRI JOHN BRITTAS (Kerala): Sir, I also associate myself with the Special Mention made by Shri V. Vijayasai Reddy.

श्री राजमणि पटेल (मध्य प्रदेश): महोदय, मैं भी स्वयं को इस विषय के साथ संबद्ध करता हूं।

श्रीमती फूलो देवी नेतम (छत्तीसगढ़) : महोदय, मैं भी स्वयं को इस विषय के साथ संबद्ध करती हूं। SHRI JOSE K. MANI (Kerala): Sir, I also associate myself with the Special Mention made by Shri V. Vijayasai Reddy.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the Special Mention made by Shri V. Vijayasai Reddy.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the Special Mention made by Shri V. Vijayasai Reddy.

MATTERS RAISED WITH PERMISSION - Contd.

Need for reservation for SCs/STs in higher judiciary

SHRI SUBHAS CHANDRA BOSE PILLI (Andhra Pradesh): Sir, the Central Government is doing its best to ensure equitable representation. There is one institution that needs urgent reformation. The higher judiciary's statistics of representation shows an immediate need to take steps in favour of diversity and minority representation. The data shows that since 1950, there have been only five Scheduled Caste judges, namely, Justice K. Ramaswamy, Justice K. J. Balakrishnan, Justice B. C. Ray, Justice A. Varadarajan, Justice B. R. Gavai and, recently, Justice Sivakumar were appointed in the Supreme Court after two decades from the Scheduled Castes. The National Commission for Scheduled Castes in its 2016 Report on "Reservation in Judiciary" states that as of 2011, there were only 24 judges belonging to SC/ST against a total of 850 judges in all the 21 High Courts. Moreover, 14 out of the 21 High Courts did not have a single SC/ST judge. It is my humble request that this issue be immediately corrected via legislation.

श्री राजमणि पटेल (मध्य प्रदेश): महोदय, मैं भी स्वयं को इस विषय के साथ संबद्ध करता हूं।

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the issue raised by the hon. Member.

Need to revamp the medical education in the country

SHRI MD. NADIMUL HAQUE (West Bengal): Mr. Chairman, Sir, I thank you for allowing me to make this submission.